

assist the Committee in their work, that their report has been submitted to this Committee and that the latter will study it and submit their recommendations to the Government?

SHRI D. P. KARMAKAR: That is the idea.

SHRI V. K. DHAGE: Will their reports be placed on the Table of the Council?

(No reply.)

#### TEA GARDENS IN THE NILGIRIS

\*488. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the number of tea gardens in the Nilgiris which were closed down in 1953-54; and

(b) how many tea gardens there were closed down in 1952-53 but were opened in 1953-54?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMAKAR): (a) and (b). According to Government's information no tea garden was closed in the Nilgiris in 1952-53 and 1953-54.

SHRI M. VALIULLA: May I know whether there was any dullness in the tea trade in 1952 owing to the fall in international tea prices?

SHRI D. P. KARMAKAR: There was dullness in the lifting and also in production, but no garden was closed in the Nilgiris.

SHRI M. VALIULLA: Will the Government consider the appointment of a special officer to examine the cases of these gardens because even though they may not be closed down, most of them are on the margin?

SHRI D. P. KARMAKAR: We do try and appoint special officers whenever necessary.

مولانا ایم - فاروقی : ان چائے کے باغوں میں کتنے ایسے باغ ہیں جو کہ انڈین کمپنیز کے کانٹریکٹ میں ہیں اور کتنے فارن کمپنیز کے کانٹریکٹ میں ہیں ؟

†[MOULANA M. FARUQI: How many of these tea gardens are held on contract by Indian companies and how many by foreign companies?]

श्री डी० पी० कर्मकर : यह इफारमेशन मेरे पास मौजूद नहीं है ।

†[SHRI D. P. KARMAKAR: That information is not available with me.]

#### REGISTRATION OF DISPLACED PERSONS

\*489. SHRI S. N. DWIVEDY: Will the Minister for REHABILITATION be pleased to state:

(a) whether Government have come to any final decision with regard to the registration of unregistered displaced persons of certain categories in the various States; and

(b) whether any representation was received by Government in this connection, and, if so, what action has been taken in the matter?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE):

(a) and (b). Yes, requests for restarting registration have been received from time to time, but it is considered neither necessary nor feasible to restart registration.

SHRI S. N. DWIVEDY: Is it not a fact that many of these unregistered displaced persons are experiencing considerable difficulties in putting forward their claims?

SHRI J. K. BHONSLE: It is not a fact.

PROF. N. R. MALKANI: What is the number of these unregistered displaced persons?

†English translation.

SHRI J. K. BHONSLE: I could not give the figure off-hand. But it makes no difference whether they are registered or unregistered.

PROF. N. R. MALKANI: Approximately?

SHRI J. K. BHONSLE: I could not give it off-hand.

SHRI B. C. GHOSE: Is it true then that these unregistered displaced persons do not suffer any disabilities as compared with registered displaced persons?

SHRI J. K. BHONSLE: They will get the same benefit. There is no difference whether they are registered or unregistered.

SHRI B. GUPTA: May I know whether the Government is aware, that a large number of refugees settled originally in Orissa are returning to West Bengal? Will their cases also be taken into consideration for re-registration as displaced persons?

SHRI J. K. BHONSLE: It makes no difference, as I said, whether they are registered or unregistered. They get the same benefit.

SHRI B. GUPTA: Is the Government aware that the West Bengal Government have decided not to treat them as refugees but as vagabonds?

SHRI J. K. BHONSLE: It is not the Government's intention; maybe my hon. friend's

SHRI B. GUPTA: It is not my intention. Why does he say such funny things?

#### PERMIT SYSTEM BETWEEN INDIA AND FRENCH INDIAN TERRITORIES

\*490. SHRI GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that permit system is proposed to be introduced to control travel between the Indian Union and the French Indian territories; and

(b) if so, what are the particulars of the scheme and when it will come into force?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) and (b). The permit system to regulate travel between India and the French Establishments of Pondicherry and Karaikal came into force with effect from the 19th April 1954.

With effect from that date persons domiciled in India proceeding to or from Pondicherry and Karaikal have to obtain certificates of identity from the State Government or from the Indian Consul-General at Pondicherry, on payment of a fee of Re. 1.

In the case of persons, domiciled in Pondicherry and Karaikal, proceeding to India from these Establishments, the Government of India will recognise similar documents issued by the French authorities, provided the documents are validated for entry into India by the Indian Consul-General at Pondicherry. A fee of Re. 1 will be charged for such validation. Persons who enter or attempt to enter India without valid travel documents will be liable to action under the Indian Passport Rules, 1950.

Holders of international passports will not be required to take out certificates of identity, but will have to get their passport duly validated for entry into India by the Indian Consul-General at Pondicherry.

SHRI GOVINDA REDDY: May I know if the permit system has been introduced for all the French Indian territories?

SHRIMATI LAKSHMI MENON: It has not been introduced in the case of Yenam and Mahe.

SHRI GOVINDA REDDY: May I know why?

SHRIMATI LAKSHMI MENON: These are the two places which are outside the Indian Customs Union. It is only